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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL

NEW BOMBAY BENCH

O.A. No. 11/1988

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DATE OF DECISION 1.4.1991

Bharatiya Postal Employees Petitioner
 Union, Branch Pandharpur

Mr. M.S.Chopade, Secretary of Advocate for the Petitioner(s)
 the Union.

Versus

Director General, Dept. of Posts Respondent
 New Delhi & 3 Ors.

Mr. S.R.Atre for Mr.P.M.Pradhan Advocate for the Respondent(s)

CORAM

The Hon'ble Mr. M.Y.Priolkar, Member (A)

The Hon'ble Mr. T.C.Reddy, Member (J)

1. Whether Reporters of local papers may be allowed to see the Judgement ? *Yes*
2. To be referred to the Reporter or not ? *No*
3. Whether their Lordships wish to see the fair copy of the Judgement ? *No*
4. Whether it needs to be circulated to other Benches of the Tribunal ? *No*

[Signature]
 (M.Y.Priolkar)
 Member (A)

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BEFORE THE CENTRAL ADMINISTRATIVE TRIBUNAL
NEW BOMBAY BENCH, NEW BOMBAY

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Original Application No.11/1988

Bharatiya Postal Employees
Union III, Branch Pandharpur

... Applicant

v/s

1. Director General,
Department of Postal,
New Delhi 110 001.

2. Post Master General,
Maharashtra Circle,
Bombay 400 001.

3. Director Postal Services,
Pune Region, Pune.

4. Supdt. of Post Offices,
Pandharpur Division,
Pandharpur

... Respondents

CORAM: Hon'ble Member (A), Shri M.Y.Priolkar
Hon'ble Member (J), Shri T.C.Reddy.

Appearances:

Mr. M.S.Chopade, Secretary of
the applicant Union, for the
applicant and Mr. S.R.Atre,
for Mr. P.M.Pradhan, Advocate,
for the respondents.

ORAL JUDGEMENT:

Dated : 1.4.1991

(Per. M.Y.Priolkar, Member (A))

The applicant in this case, the Bharatiya
Postal Employees Union, has filed this application on
behalf of one single employee of Postal Department
who has been posted to Bhimanagar Post Office which
is located in the area of Bhima porject of the State
Government. This employee was sanctioned project
allowance for the period from 14.2.1970 to 31.12.1974
at full rate and at 50% of the rate from 1.1.75 to
31.12.76, in view of availability of better amenities

in the project area as prescribed in the Ministry of Finance O.M. dated 17.1.1975. The project allowance was further continued upto the period 31.12.78 and was finally discontinued from 1.1.1979 on the ground that all reasonable amenities such as housing, schools, markets, dispensaries etc. have already been provided in the project area.

2. The Secretary of the applicant Union who argued in person stated before us today that the amenities provided are still not adequate. As far as public transport is concerned there is only one bus which comes to the project once a day. There is only one school upto 7th standard and even the market exists only about 10 KM away from the project area. He has also brought to our notice the Ministry of Finance O.M. No.F-20011/7/74-E.IV(B) dated 19.8.78 which lays down that the Central Government employees are entitled to the Project Allowance if their offices are located in project area even if these offices are not established for specific project work, at the rate of 50% of the project allowance sanctioned to the project employees and that this order takes effect from 1.7.1978.

3. Admittedly, Bhima project is a project of the Maharashtra State Government and the State Government employees posted there are still being paid project allowance at certain specified rates. After hearing

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both sides, we feel that in terms of Ministry of Finance O.M. dated 19.8.78, employees of the Central Government who are posted to this project area should also be entitled to project allowance at the rate of 50% of the project allowance sanctioned for State Government employees in the corresponding scales of pay. We direct, therefore, that the respondents should pay to the employees of the Bhimanagar Post Office project allowance at the rate of 50% of the corresponding rate of project allowance approved for the State Govt. employees with effect from 1.1.1979, i.e. the date from which the project allowance earlier sanctioned under Central Government rules for Central Projects was discontinued. This may be implemented within a period of three months, as far as possible, from the date of receipt of a copy of this order. There will be no order as to costs.

T.C. Reddy

(T.C. Reddy)
MEMBER (J)

Mr. M.Y. Priolkar
(M.Y. Priolkar)
Member (A)